

8. The Repealing and Amending Bill, 1953.
9. The Industrial Disputes (Amendment) Bill, 1953.
10. The Manipur Court-Fees (Amendment and Validation) Bill, 1952.
11. The Coir Industry Bill, 1953.
12. The Forward Contracts (Regulation) Amendment Bill, 1953.
13. The Indian Tariff (Second Amendment) Bill, 1953.
14. The Indian Tariff (Third Amendment) Bill, 1953.
15. The Salt Cess Bill, 1953.
16. The Appropriation (No. 5) Bill, 1953.
17. The Patiala and East Punjab States Union Appropriation (No. 3) Bill, 1953.
18. The Banking Companies (Amendment) Bill, 1953.
19. The Telegraph Wires (Unlawful Possession) Amendment Bill, 1952.
20. The Reserve Bank of India (Amendment and Miscellaneous Provisions) Bill, 1952.
21. The Indian Patents and Designs (Amendment) Bill, 1953.
22. The Prevention of Disqualification (Parliament and Part C States Legislatures) Bill, 1953.
23. The Cantonments (Amendment) Bill, 1952.
24. The Ancient and Historical Monuments and Archæological Sites and Remains (Declaration of National Importance) Amendment Bill, 1953.

ORDINANCES PROMULGATED

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under the provisions of Article 123 (2)(a) of the Constitution a copy of each of the following Ordinances promulgated by the President after the termination of

the Fifth Session of the Houses of Parliament:

- (i) The Barsi Light Railway Company (Transferred Liabilities) Ordinance, 1953 (No. 7 of 1953).
- (ii) The Uttar Pradesh Terminal Tax on Railway Passengers Ordinance, 1954 (No. 1 of 1954).
- (iii) The Uttar Pradesh Terminal Tax on Railway Passengers (Amendment) Ordinance, 1954 (No. 2 of 1954).
- (iv) The Displaced Persons (Claims) Supplementary Ordinance, 1954 (No. 3 of 1954).
- (v) The Pres_s (Objectionable Matter) Amendment Ordinance, 1954 (No. 4 of 1954).
- (vi) The Air Corporations (Amendment) Ordinance, 1954 (No. 5 of 1954).
- (vii) The Transfer of Evacuee Deposits Ordinance, 1954 (No. 6 of 1954).

[Placed in Library. See Nos. S-2/54; S-3/54; S-4/54; S-5/54; S-6/54; S-7/54 and S-8/54.]

PRESIDENT'S ACTS FOR PEPSU

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a copy of the following Acts under sub-section (3) of section 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953:—

- (i) The Patiala and East Punjab States Union Betterment Charges and Acreage Rates Act, 1953 (President's Act No. 1 of 1954). [Placed in Library. See No. S-9/54];
- (ii) The Patiala and East Punjab States Union Legislative Assembly (Prevention of Disqualification) Amendment Act,